

**Central Administrative Tribunal
Principal Bench**

OA No.4190/2017

New Delhi, this the 30th day of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Anam Mushtaq
D/o Mr. Mushtaq Ahmad Butt
R/o A-2 South Extension Part-2,
New Delhi 110 049.
Working as Junior Residents Dental (BDS)
Pt. Madan Mohan Malviya Hospital,
Govt. of NCT of Delhi,
Malviya Nagar,
New Delhi 110 017. Applicant.

(None is present for the applicant).

Vs.

1. Govt. of NCT of Delhi
Through its Secretary
Department of Health and Family Welfare,
9th Level, 'A' Wing,
Delhi Secretariat,
Players Building,
New Delhi 110 002.
2. The Director
Directorate of Health Services
Govt. of NCT of Delhi
F-17, Karkardooma,
Delhi 110 032.
3. Medical Superintendent
Pt. Madan Mohan Malviya Hospital
Govt. of NCT of Delhi
Malviya Nagar,
New Delhi 110 017. Respondents.

(By Advocates : Shri Amit Anand and Ms. Alka Sharma)

: O R D E R (ORAL) :**Justice L. Narasimha Reddy, Chairman:**

The OA was listed yesterday, and since there was no representation on behalf of the applicant, we directed it to be listed today for 'Dismissal'. Today also, there is no representation for the applicant. The relief claimed in this OA is in relation to the Junior Residentship for a Dental Doctor. According to the Rules, the tenure of the residency is only one year. That period has lapsed. The OA is accordingly dismissed in default.

There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/